

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 601  
IB-48/ND/2024

**IN THE MATTER OF:**  
**M/s. ADICI TECHNO &**  
**SEALINGS PRIVATE LIMITED**

...PETITIONER

**Vs.**

**M/s. SONAL ENTERPRISES PRIVATE LIMITED**

...RESPONDENT

**Section**  
**U/s 9 of IBC, 2016**

**Order delivered on 03.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor :** Adv. Honey Satpal, Adv. Nandini Choudhary, Adv. Mr. Yash Dhyani, Adv.

**For the Respondent/Corporate Debtor :**

**ORDER**

Ld. Counsel on behalf of the Operational Creditor is present and submitted that in terms of order dated 06.05.2024 they have filed their rejoinder. However, the same is not reflected on the e-portal. Ld. Counsel may approach the Registry and cure the defects so that the same is reflected on the e-portal. Ld. Counsel on behalf of the Corporate Debtor is present. List the matter on **05.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**